Court-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 443 of 2014 in DFR No. 2635 of 2014 and IA NO. 470 of 2014

Dated : 15th January, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Adani Power Maharashtra Ltd. …. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. …. Respondent(s)

Counsel for the Appellant (s)	:	Mr. Kamit Kapur, Ms. Poonam Verma and Mr. Gaurav Dudeja Mr. Kirat Singh Nagra and Mr. Pranav Vyas
Counsel for the Respondent (s)	:	Mr. Buddy A. Ranganadhan for Resp. No.2 Mr. Raunak Jain Mr. Kiran Gandhi and Ms. Ramni Taneja for Resp. No.2, MSEDCL Mr. Mihir Kumar, Ms Anushree and Ms. Poorva

ORDER

An objection has been filed by the appellant. The learned counsel for the appellant prays for and is granted one weeks time to file their rejoinder.

List IA No. 443 of 2014 in DFR No. 2635 of 2014 for hearing on condonation of delay on ***30th January, 2015.***

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/jp